



**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH BENGALURU**
*(Exercising powers of Adjudicating Authority under
The Insolvency & Bankruptcy Code, 2016)*
(Through web-based video conferencing platform)

C.P (IB) No. 68/BB/2023

u/s 9 of the IBC Code r/w Rule 6 of
Insolvency and Bankruptcy Code,(AAA) Rules, 2016

In the matter of

M/s. Transprofessionals Tours and Travels Pvt., ltd.,

Represented by its Director,

No.138, 2nd Main,

East of NGEF, Kasturinagar,

Bengaluru - 560043

Operational Creditor/Petitioner

Versus

Katerra India Private Limited,

Registered Office at:

Attic No.757, 3rd Floor,

100 Feet Road,

HAL 2nd Stage, Appareddipalya,

Bengaluru - 560038

Corporate Debtor/ Respondent

Order delivered on: 8TH September, 2023

Coram:

1. Hon'ble Justice (Retd.) T Krishnavalli, Member (Judicial)

2. Hon'ble Shri Manoj Kumar Dubey, Member (Technical)

Parties/Counsels Present:

For the Petitioner : Shri Rishikesh Gautam

For the Respondent : Shri Sandeep Huilgol

ORDER

Per: T Krishnavalli, Member (Judicial)

1. The present petition is filed on 10.02.2023 under Section 9 of the Insolvency and Bankruptcy Code, 2016 (for brevity '**IBC/ Code**'), r/w



Rule 6 of the I & B (Application to Adjudicating Authority) Rules, 2016, by **M/s. Transprofessionals Tours and Travels Private Limited** (for brevity 'Operational Creditor/Petitioner') *interalia* seeking Corporate Insolvency Resolution Process against **Katerra India Private Limited** (hereinafter referred as 'Corporate Debtor/Respondent) on the ground that the Corporate Debtor has committed a default for a total outstanding amount of Rs.1,14,27,420/- (Rupees One Crore Fourteen Lakhs Twenty Seven Thousand Four Hundred and Twenty only) as on 01.06.2021, in respect of Transportation services provided to the Corporate Debtor on a hiring basis.

2. Heard the Learned Counsel for the Petitioner and Learned Counsel for the Respondent and perused the records available.
3. The instant C.P bearing C.P (IB) No.68/BB/2023 was reserved for orders on 17.08.2023. In view of the order passed today i.e, 8th September 2023 by this Adjudicating Authority in another Company Petition bearing C.P(IB) No. 74/BB/2023 which is filed by Yes Bank Limited under Section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the I & B (Application to Adjudicating Authority) Rules, 2016 against the same Corporate Debtor herein i.e., Katerra India Private Limited and since the Corporate Insolvency Resolution Process (CIRP) has been initiated in respect of the Corporate Debtor therein by appointing the IRP, the instant C.P is disposed of by granting liberty to the Petitioner herein to put-forth their claim before the IRP appointed in C.P (IB) No.74/BB/2023 in accordance with the provisions of the IBC 2016 and the Regulations made thereunder.
4. Accordingly, **C.P (IB) No.68/BB/2023** is disposed of.

Sd/-

**MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

Sd/-

**T.KRISHNAVALLI
MEMBER (JUDICIAL)**